



CNR: KAHC010212612024

NC: 2026:KHC:41137
WP No. 10683 of 2024
C/W WP No. 26431 of 2023
WP No. 26439 of 2023

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE E.S.INDIRESH

WRIT PETITION NO. 10683 OF 2024 (KLR-RES)

C/W

WRIT PETITION NO. 26431 OF 2023 (KLR-RES)

WRIT PETITION NO. 26439 OF 2023 (KLR-RES)

IN WP No. 10683/2024

BETWEEN:

SHRI NAGARAJU K.L.
S/O LINGAIAH
AGED ABOUT 63 YEARS,
R/AT NO 12/2, 10TH CROSS,
HARSHALAYOUT, KENGERI,
BENGALURU 560060

...PETITIONER

(BY SRI. VINAYAKA S PANDIT., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REP. BY ITS PRINCIPAL SECRETARY,
REVENUE DEPARTMENT,
M S BUILDING,
BANGALORE 560001.

Digitally signed
by JUANITA
THEJESWINI

Location: HIGH
COURT OF
KARNATAKA



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2. THE COMMISSIONER
DEPARTMENT OF SURVEY SETTLEMENT
AND LAND RECORDS,
REVENUE BUILDING, K R CIRCLE,
BANGALORE 560001.
3. THE DEPUTY DIRECTOR OF LAND RECORDS
OFFICE OF THE DEPUTY COMMISSIONER,
BENGALURU URBAN DISTRICT,
DC OFFICE BUILDING,
REVENUE COMPLEX, K G ROAD,
BENGALURU 560009.
4. THE ASSISTANT DIRECTOR OF LAND RECORDS
KANDAYA BHAVAN,
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU 560009.
5. THE TAHSILDAR
BANGALORE SOUTH TALUK,
KANDAYA BHAVAN,
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU 560009.
6. THE SURVEY OFFICER
BANGALORE SOUTH TALUK,
KANDAYA BHAVAN,
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU 560009.
7. THE SUPERINTENDENT OF POLICE
RAMANAGARA DIST,



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POLICE BHAVANA, B M ROAD,
RAMANAGARA 562159.

8. THE POLICE INSPECTOR
TAVAREKERE POLICE STATION,
TAVAREKERE,
BANGALORE SOUTH TALUK 562130.

9. SRI S T RAMESH
S/O THAMMANNA GOWDA,
AGED ABOUT 45 YEARS,
R/AT NO 70, DEVAMACHOHALLI VILLAGE,
TAVAREKERE HOBLI, TAVAREKERE,
BENGALURU SOUTH TALUK 562130.

...RESPONDENTS

(BY SMT.B.P.RADHA., AGA FOR R1 TO R8
SRI. ABHINAV.R., ADVOCATE FOR R9(VC))

THIS W.P. IS FILED UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA PRAYING TO CALL FOR RECORDS
LEADING TO UPLOAD OF THE SURVEY SKETCH / HADDUBASTU
SKETCH DTD. 10.04.2023 IN RESPECT OF SY.NOS. 153/16
AND 153/28 ON MOJINI PORTAL AND QUASH THE
HADDUBASTU SKETCH DTD. 10.04.2023 (ANNX-H AND H1)
AND ETC.,

IN WP NO. 26431/2023

BETWEEN:

SMT SHIVALINGAMMA
W/O T. LPUTARAJU @ RAMMNA
AGED ABOUT 60 YEARS



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R A/T NO.7,
B.M. SHAMANNA LAYOUT
NAYANDANAHALLI
MYSORE ROAD
BENGALURU 560 039

...PETITIONER

(BY SRI. B C VENKATESH., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REP. BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M.S. BUILDING,
BANGALORE 560 001.
2. THE COMMISSIONER
DEPARTMENT OF SURVEY SETTLEMENT
AND LAND RECORDS
REVENUE BUILDING, K.R. CIRCLE
BANGALORE 560 001.
3. THE DEPUTY DIRECTOR OF LAND RECORDS
OFFICE OF THE DEPUTY COMMISSIONER
BENGALURU URBAN DISTRICT
DC OFFICE BUILDING
REVENUE COMPLEX K.G. ROAD
BENGALURU 560 009.
4. THE ASSISTANT DIRECTOR OF LAND RECORDS
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU 560 009.



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5. THE TAHSILDAR
BANGALORE SOUTH TALUK
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI, BENGALURU
KARNATAKA 560 009.
6. THE SURVEY OFFICER
BANGALORE SOUTH TALUK
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU
KARNATAKA 560 009.
7. THE SUPERINTENDENT OF POLICE
RAMANAGARA DIST
POLICE BHAVANA B.M. ROAD,
RAMANGARA 562159.
8. THE SUB INSPECTOR OF POLICE
TAVAREKERE POLICE STATION
TAVAREKERE
BANGALORE SOUTH TALUK 562 130.
9. SRI. S.T. RAMESH
S/O THAMANNA GOWDA
45 YEARS R/AT NO.70,
DEVAMACHOHALLI VILLAGE
TAVAREKERE HOBLI TAVAREKERE
BENGALURU SOUTH TALUK 562130.

...RESPONDENTS

(BY SMT.B.P.RADHA., AGA FOR R1 TO R8
SRI. ABHINAV.R., ADVOCATE FOR R9)



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THIS W.P. IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECTION IN THE SIMILAR NATURE QUASH THE NOTICE DATED 19/11/2023 (ANNEXURE-A, A1 TO A4), IN RESPECT OF CONVERTED LANDS BEARING SY. NO. 153/16, 153/28, 153/29, 153/30, AND SY. NO. 153/31 OF TAVAEKERE VILLAGE, TAVAREKERE HOBLI, BANGALORE SOUTH TALUK OF 9TH RESPONDENT, AS ILLEGAL AND ARBITRARY AND ETC.,

IN WP NO. 26439/2023

BETWEEN:

SHRI NAGARAJU K L
S/O LINGAIAH
AGED ABOUT 63 YEARS
R/AT NO. 12/2, 10TH CROSS
HARSHALAYOUT, KENGERI
BENGALURU 560 060.

...PETITIONER

(BY SRI. B C VENKATESH., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
REP. BY ITS PRINCIPAL SECRETARY
REVENUE DEPARTMENT
M.S. BUILDING
BANGALORE 560 001.
2. THE COMMISSIONER
DEPARTMENT OF SURVEY SETTLEMENT
AND LAND RECORDS
REVENUE BUILDING



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K.R. CIRCLE
BANGALORE 560 001.

3. THE DEPUTY DIRECTOR OF LAND RECORDS
OFFICE OF THE DEPUTY COMMISSIONER
BENGALURU URBAN DISTRICT
DC OFFICE BUILDING
REVENUE COMPLEX
K.G. ROAD, BENGALURU 560 009.
4. THE ASSISTANT DIRECTOR OF LAND RECORDS
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU 560 009.
5. THE TAHSILDAR
BANGALORE SOUTH TALUK
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU
KARNATAKA 560 009.
6. THE SURVEY OFFICER
BANGALORE SOUTH TALUK
KANDAYA BHAVAN
DISTRICT OFFICE RD
AMBEDKAR VEEDHI,
BENGALURU
KARNATAKA 560 009.
7. THE SUPERINTENDENT OF POLICE
RAMANAGARA DIST
POLICE BHAVANA



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B.M. ROAD,
RAMANGARA 562159

8. THE SUB INSPECTOR OF POLICE
TAVAREKERE POLICE STATION
TAVAREKERE
BANGALORE SOUTH TALUK 562 130.

9. SRI. S.T. RAMESH
S/O THAMANNA GOWDA
45 YEARS
R/AT NO.70,
DEVAMACHOHALLI VILLAGE
TAVAREKERE HOBLI
TAVAREKERE
BENGALURU SOUTH TALUK 562130

...RESPONDENTS

(BY SMT.B.P.RADHA., AGA FOR R1 TO R8
SRI. ABHINAV.R., ADVOCATE FOR R9)

THIS WP IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECTION IN THE SIMILAR NATURE QUASH THE NOTICE DATED 19/11/2023 (ANNEXURE-A, A1 TO A4), IN RESPECT OF CONVERTED LANDS BEARING SY. NO. 153/16, 153/28, 153/29, 153/30, AND SY. NO. 153/31 OF TAVAEKERE VILLAGE, TAVAREKERE HOBLI, BANGALORE SOUTH TALUK OF 9TH RESPONDENT, AS ILLEGAL AND ARBITRARY AND ETC.,

THIS PETITION, COMING ON FOR FINAL HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



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CORAM: HON'BLE MR. JUSTICE E.S.INDIRESH

ORAL ORDER

In W.P.No.10683/2024, petitioner is assailing the survey sketch/Haddubastu sketch dated 10.04.2023 in respect of the land bearing Survey No.153/16 and 153/28 on Mojini Portal and quash the Haddubasthu sketch dated 10.04.2023 (Annexures-H and H1 respectively), *inter alia* sought for direction to the respondent No.5 to restore the Schedule-A property into its original form and to maintain status quo.

2. In W.P.No.26431/2023 and W.P. No.26439/2023, petitioners are assailing the notices dated 19.11.2023 (Annexures -A, A1 to A4) issued by the respondent authorities, in respect of the subject land is concerned.

3. Heard Sri Vinayaka.S.Pandit, learned counsel and B.C.Venkatesh, learned counsel for the petitioners,



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Smt. B.P.Radha, learned Additional Government Advocate appearing for respondents No.1 to 8 and Sri Abhinav.R, learned counsel appearing for the respondent No.9.

4. Having heard the learned counsel appearing for the petitioners and considering the controversy arising in these petitions, as to the survey being conducted by the respondent authorities on 06.03.2023, as per Annexure-H. It is also to be noted that, the said survey sketch prepared by the respondent authorities has been assailed before the respondent No.4 by the petitioner herein, in Appeal No.1/2023-24. It is also forthcoming from the order dated 28.06.2023 (Annexure-K in W.P.No.10683/2024), wherein the respondent No.4 has granted interim order of stay and the matter is pending consideration before the said authority. In the meanwhile, the petitioner herein has also filed a suit in O.S.No.24/2023 before the competent Civil Court at Magadi and the suit is pending consideration before the Civil Court. In that view of the matter, the



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rights of the parties will be crystallized insofar as the factual aspects relating to the demolition of the scheduled property said to have been made by the respondents as alleged by the petitioner. However, the same would be considered by the Trial Court in O.S.No.24/2023, (re-numbered as O.S.No.16 and 17/2024).

5. In that view of the matter, I am of the opinion that the factual aspects are concerned, the same shall be considered by the Trial Court, however, insofar as the appeal before the respondent No.4 is pending consideration as to the challenge made by the petitioner herein as to the survey dated 06.03.2023.

6. Sri Abhinav.R, learned counsel appearing for respondent No.9, submits that respondent No.9 herein has also preferred appeal challenging the very same sketch prepared by the respondent authorities dated 06.03.2023 and same is unnumbered, however the same is pending consideration before the respondent-authority.



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7. In that view of the matter, without going to the merits of the case, as to decide the matter and the impugned notices herein, I am of the view that the respondent No.4 is directed to, consider the appeals preferred by the petitioner as well as the respondent No.9 together and take a decision in the matter in accordance with law, within a period of four months from the date of receipt of certified copy of this order.

8. It is also to be noted that as the impugned survey dated 06.03.2023 has been stayed by respondent No.4 in the Appeal No.1/23-24 and the appeal preferred by respondent No.9 herein on 04.06.2026, I am of the view that, the impugned notices are hereby set aside and the parties are directed to await the order that may be passed by respondent No.4 in the aforementioned appeal.

9. Since the matter is pending consideration before respondent No.4, who is yet to take decision in the matter as to the survey conducted as per Annexure-H to



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the writ petitions, parties are directed not to take any coercive action against each other in respect of the subject matter.

10. With these observations, writ petitions are accordingly ***disposed of***. The impugned notices dated 19.11.2023 (Annexures-A, A1 to A4) issued by the respondent authorities in respect of the subject land is accordingly set aside.

**Sd/-
(E.S.INDIRESH)
JUDGE**

KLY
List No.: 1 Sl No.: 48